



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্ব দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 2nd May, 2012

No. LGL 112/2005/97.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. X OF 2012

(Received the assent of the Governor on 27th April 2012)

**THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION)
(AMENDMENT) ACT, 2012**

AN ACT

further to amend the Assam College Employees (Provincialisation) (Amendment) Act, 2005.

Preamble

Whereas it is expedient further to amend the Assam College Employees (Provincialisation) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No.XLVI
of 2005

It is hereby enacted in the Sixty-third Year of the Republic of India as follows:-

Short title, extent and commencement

1. (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2012.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of section 3

2. In the principal Act, in section 3,-
 - (i) for the existing clause (c), the following shall be substituted, namely :-

“(C) the posts in each provincialised College shall constitute an independent cadre for each category of employees except the post of Principals of Colleges. All Principals of provincialised Colleges shall form an independent common cadre. Save and except the cadre of Principals, no inter cadre transfer from one College to another including mutual transfer shall be allowed. The services of the Principals shall be transferable among the Colleges.”;
 - (ii) in clause (d), for the existing proviso, the following provisos shall be substituted, namely :-

“Provided that the option once exercised by an existing or retired employee may be withdrawn by him at any time if he wants to come under provincialisation under this Act, subject to the refund of the amount of Government’s share of the Contributory Provident Fund with interest thereon upto the date of refund of Government’s share of the Contributory Provident Fund with interest:

Provided further that the withdrawal of option shall be effective on the date of refund of the amount of the Government’s share of the Contributory Provident Fund with interest thereon;”

MOHD. ABDUL HAQUE
Secretary to the Govt. of Assam,
Legislative Department, Dispur.